

①
**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

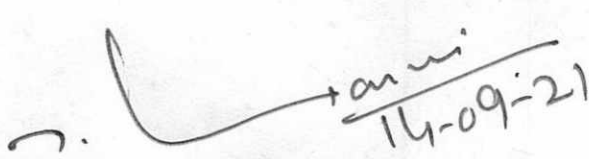
No: 985 of 2021/24/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Akash Choudhary
S/O Hans Raj Choudhary
R/O H.No.2, Lane No.7, K.B Nagar, Bantalab, Jammu North, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-455/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40813-19/24/4 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 986 of 2021/Reg/UP Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

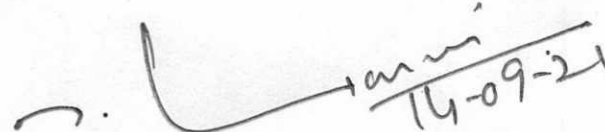
Mr. Aaqib Rashid

S/O Abdul Rashid Dar

R/O Chewa Safapora, Pethpora, Sumbal Sonwari, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-456/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40820-26/Reg/UP Dated: 14-09-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

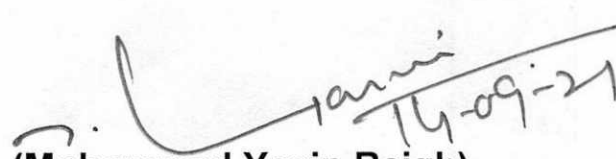
No: 907 of 2021/24/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Asad Maqsood
S/O Maqsood Ahmad Chowdhary
R/O Village Giddar Gallian (Sher Garh) Jammu
A/P Trikuta Nagar, Marble Market 1/C East Extension Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-457/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40827-33/24/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asad Maqsood, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

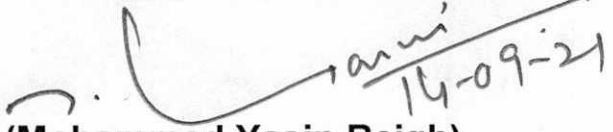
No: 988 of 2021/Reg/V Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Aijaz Ahmad Dar
S/O Bashir Ahmad Dar
R/O Berigam, Bonpora-Jamia-Masjid Tehsil, Devsar, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-458/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40868-75/Reg/V Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aijaz Ahmad Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 989 of 2021/24/18 Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Afiya Feroze

D/O Feroze Ahmad Bhat

R/O Sangrampora Sopore, Distict Baramulla.

A/P Bismillah Colony Sector E, Model Town Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-459/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40876-83/24/18 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afiya Feroze, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

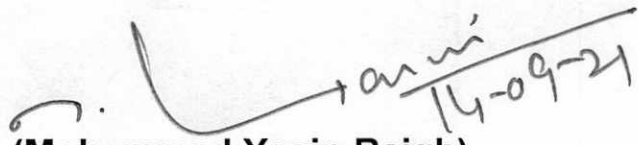
No: 990 of 2021/R&UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Anil Krottara
S/O Ashok Kumar Krottara
R/O Village Sanyal, Hiranagar, Kathua
A/P Ward No.16, Shiva Nagar, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-460/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40884-91/R&UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Krottara, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

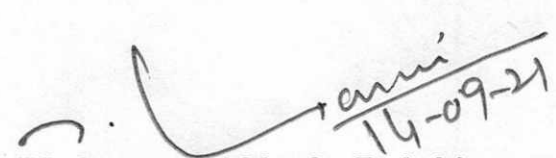
No: 991 of 2021/REG/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Amreena Mushtaq
D/O Mushtaq Ahmad Wani
R/O Zewan, Wani Mohalla, Pantha Chowk, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-461/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40892-900/REG/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amreena Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

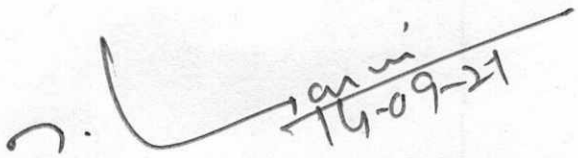
No: 992 of 2021/Reg/18 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Ankit Khanmotra
S/O Bharat Bhushan
R/O Shivam Bihar, Chack Manga Rakwal, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-462/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40907-14/Reg/18 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Khanmotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 9939/2021 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Anil Kumar Thappa

S/O Tara Nath

R/O Chowki Jandsore, Birnoo, Ramnagar, Udhampur

A/P Near Head Post Office, Dhar Road, Billan Bowli Road, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-463/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40915-22/04/CP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Kumar Thappa, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

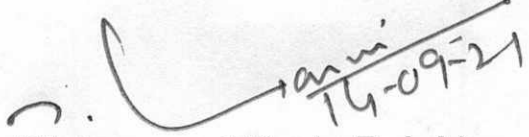
No: 9949/2021/Rg Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Abrar Hussain Shah
S/O Gulam Hussain Shah
R/O Dangerpora, Narwara, Nawakadal, Eidgah, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-464/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40923-30/Rg/14 Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Hussain Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

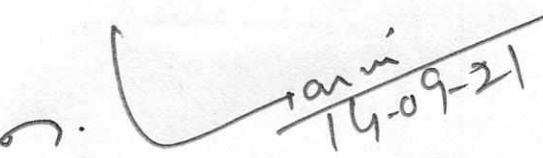
No: 9950/2021/Rg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Aamir Hussain Bhat
S/O Zahoor Ahmad Bhat
R/O Vizer Wagoora, Najar Mohalla Vizer, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-465/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40931-38/Rg/CA Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Hussain Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 996 9/2021/R Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

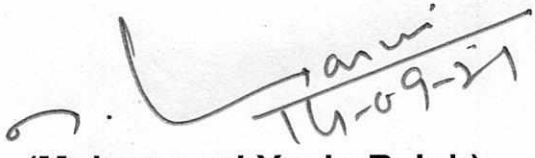
Ms. Amandeep Kour

D/O Manohar Singh

R/O H.No. 41, Sec-7, Street-2, Nanak Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-466/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40939-46/2021/R Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amandeep Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

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**PROVISIONAL
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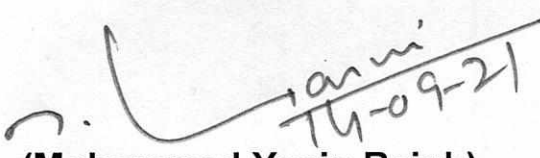
No: 9979/2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Aasia Hassan
D/O Gh.Hassan Mir
R/O Rawathpora, Kralpora, Kupwara.
A/P House No.11, Hamza Colony, Bemina Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-467/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40947-54/P/14 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasia Hassan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 9909 2021/09 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Asif Iqbal Shayiq
S/O Fatah Mohamad Shayiq
R/O Villagam, Shaheenpora District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-468/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40955-62/R/14 Dated: 14-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Iqbal Shayiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

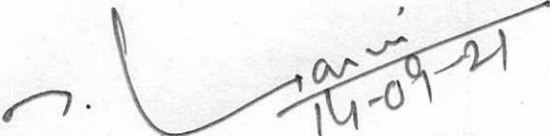
No: 9999/2021/Reg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Aakir Rasool
S/O Hilal Ahmad Shah
R/O Gulshan Abad Charari Sharief, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-469/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40963-70/24/LP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aakir Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10009/2021/Reg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Arti Rajput

D/O Sh. Naresh Singh

R/O Chhan Khatrian, Ward No 4(Chann Khatrian) Hiranagar, (Uppar Mohalla Near Railway Line) Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-470/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40971-78/Reg/UP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arti Rajput, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

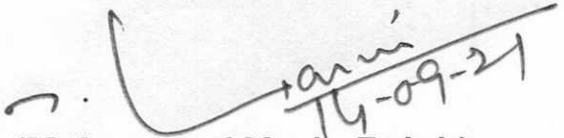
No: 10019/2021/Reg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Bisma Rouf
D/O Ab Rouf Bhat
R/O Khawja Gilgit Batapora Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-471/2021 in the roll of Advocate maintained by this Registry.

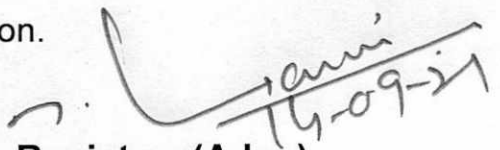
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40979-86/R/LP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rouf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

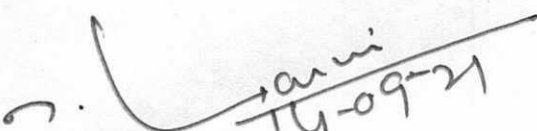
No: 10029/2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Aamina Farooq
D/O Farooq Ahmad Bhat
R/O Shalagam Bijbehara, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-472/2021 in the roll of Advocate maintained by this Registry.

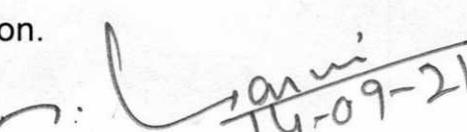
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40907-94/24/4 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aamina Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

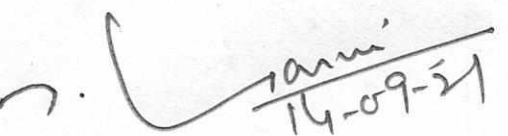
No: 1003 g 2021/12 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Abhinav Pathania
S/O Sh. Subash Chander
R/O Near Durga Mandir, Old Satwari, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-473/2021 in the roll of Advocate maintained by this Registry.

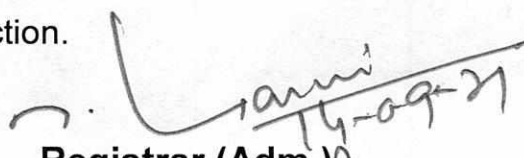
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
14/9

No: 40995-41002/R/P Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinav Pathania, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1004 of 2021/Reg Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

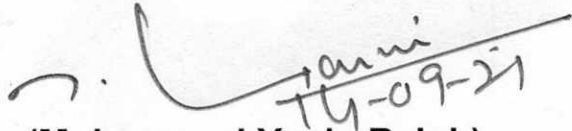
Mr. Asif Manzoor Bhat

S/O Manzoor Ahmad Bhat

R/O Konibal Pampore, M.L.A. Mohalla, Pampore, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-474/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41003-10/Reg Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Manzoor Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 10050/2021/Rg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Aman Deep Singh Sudan
S/O Sh. Gurbax Singh Sudan
R/O H.No 192, W.No.7, Kama Khan, Haveli, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-475/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41011-18/Rg/CP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Deep Singh Sudan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10069/2021/Reg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

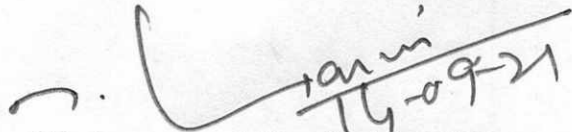
Mr. Amarjeet

S/O Sucha Ram

R/O Ward No.7 Chack Gadha Dhar P/O Lachipur, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-476/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41020-27/29/CP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amarjeet, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

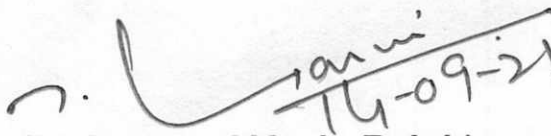
No: 1007 of 2021/Reg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Mr. Anees Ul Islam Asmi
S/O Firdous Ahmad Asmi
R/O Tang Bagh, Eidgah, Srinagar, Kashmir**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-477/2021 in the roll of Advocate maintained by this Registry.

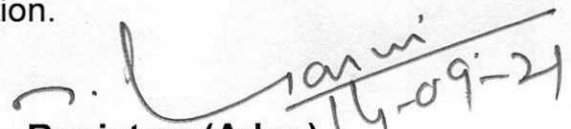
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
14/9/21

No: 41020-35/Reg Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anees Ul Islam Asmi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

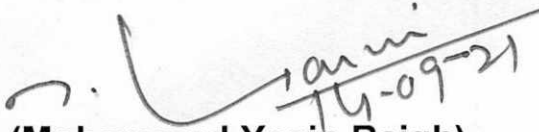
No: 1000 of 2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Asif Malik
S/O Rashid Mohd
R/O Balad Jammu.
A/P Malik Market, Channi Rama, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-478/2021 in the roll of Advocate maintained by this Registry.

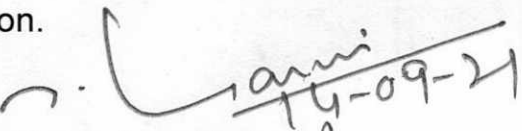
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41036-43/Rg/10 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

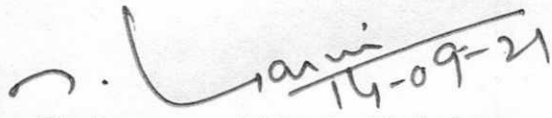
No: 1009 J 2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Mr. Altaf Hussain Sheikh
S/O Ghulam Mohd Sheikh
R/O Hidyat Kishtwar, Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-479/2021 in the roll of Advocate maintained by this Registry.

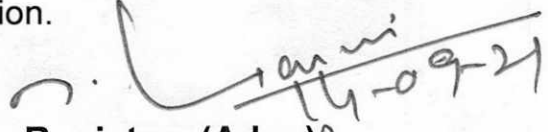
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41044-51/24/10 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Hussain Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

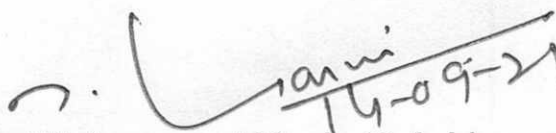
No: 10109/2021/R Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Aamir Ishtiyag Malik
S/O Ishtiyag Ahmad Malik
R/O Dadipora, Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-480/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41052-59/R/14/9 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ishtiyag Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1011 of 2021/124/18 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

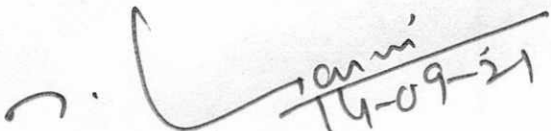
Ms. Bazila Jan

D/O Mohd Shafi Ahangar

R/O Mustafabad, Zainakote H.M.T Srinagar, Sheltang Srinagar

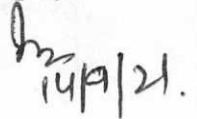
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-481/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


14-09-21

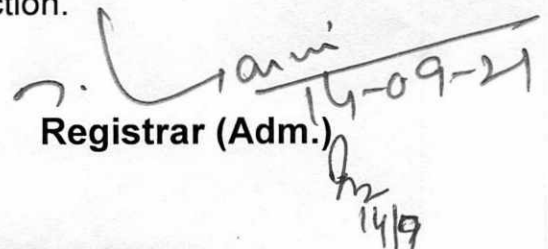
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41060-67/124/18 Dated: 14-09-2021


14/9/21.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazila Jan, Advocate**
.....for information and necessary action.


14-09-21
Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

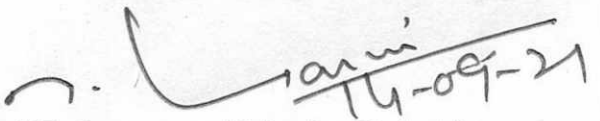
No: 1012 of 2021/R&I/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Bisma Rashid
D/O Abdul Rashid
R/O Guzarbal Chattabal, Tehsil South, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-482/2021 in the roll of Advocate maintained by this Registry.

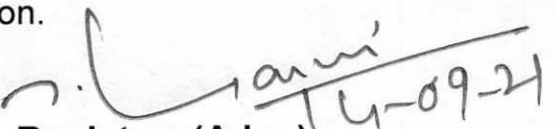
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41068-75/R&I/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

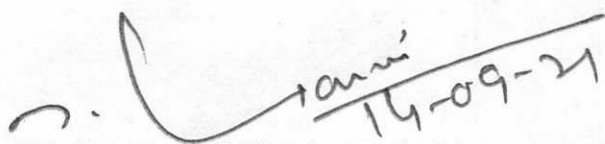
No: 1013 of 2021/Reg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Dheeraj Vinod Koul
S/O Vinod Kumar Koul
R/O Utersoo, Shangus, Anantnag
A/P Near Nand Pubic School Dogra Nagar, Muthi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-483/2021 in the roll of Advocate maintained by this Registry.

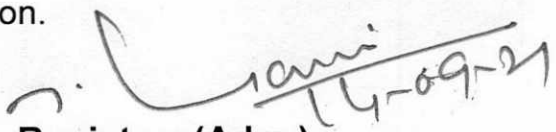
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41076-03/24/LP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Vinod Koul, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

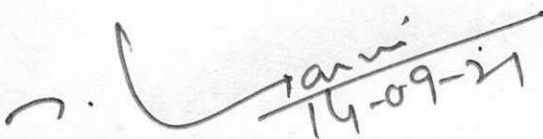
No: 1014 of 2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Depinder Kumar Panthora
S/O Shivram
R/O Rehal Dhamalian, Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-484/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41004-91/R/LD Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Depinder Kumar Panthora, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

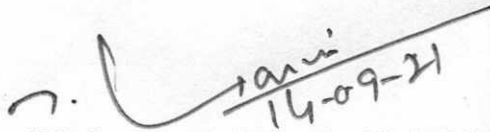
No: 10159/2021/R Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Fatima Manzoor
D/O Manzoor Ahmad
R/O Soiteng Panthachowk, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-485/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41092-99/R/14 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fatima Manzoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1016 of 2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

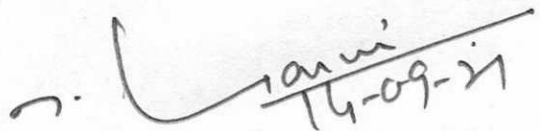
Mr. Faizan Zahoor

S/O Zahoor Ahmed Bhat

R/O Near Govt. Girls Hr. Sec. School, Saida Kadal, Khanyar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-486/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41100-07/24/UP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Zahoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1017 of 2021/Rg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Farhat Maqsood
D/O Maqsood Ahmad Dar
R/O Gundmulraj, Watergam, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-487/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4100-15/Rg/CP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Maqsood, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1018 of 2021/124 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Fayaz Ahmad Reshi
S/O Habibullah Reshi
R/O Poshkar, Khag, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-488/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41116/R9/LD Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Ahmad Reshi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

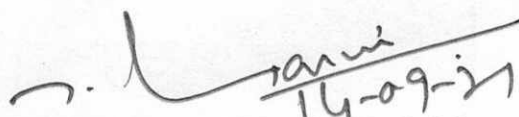
No: 10199-2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Ghulam Qadar
S/O Abdul Rehman
R/O Rajdhani, W.No.03, Manjakote, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-489/2021 in the roll of Advocate maintained by this Registry.

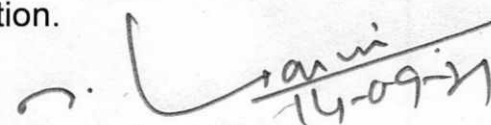
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
14/9

No: 41124-31/24/UP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ghulam Qadar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10209/2021/R Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021


Mr. Gulzar Hussain

S/O Mohd Toha

R/O Barsoo Sankoo Kargil- Ladakh, Yarkashing Barsoo, Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-490/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41132-39/R/14 Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulzar Hussain, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1021 g 2021/24 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Gosiya Jan
D/O Gh Ahmad Bhat
R/O Tarzova, Sopore, Hanji Pora, Khoie, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-491/2021 in the roll of Advocate maintained by this Registry.

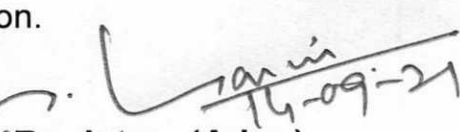
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
14/9

No: 41140-47/24/10 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gosiya Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10229/2021/R4 Dated: 14-09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Gourav Naagar

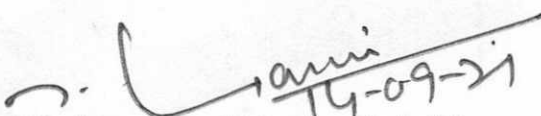
S/O Anil Kumar Sharma

R/O Ward No.4 RakhDhok Jourian, Jammu.

A/P H.No.313, Sec-3 Lane-3, Shiwalik Puram, Janipur Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-492/2021 in the roll of Advocate maintained by this Registry.

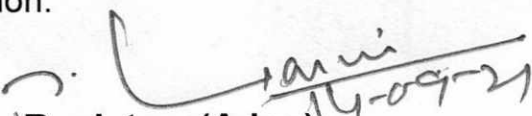
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41140-55/R4UP Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Naagar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

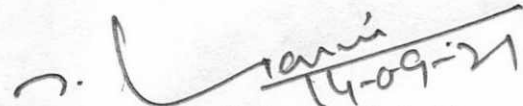
No: 1023/2021/R4 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Gazala Rashid
D/O Ab. Rashid Shergujri
R/O Tak Mohalla Bijbehara, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-493/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41156-63/R4/4 Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazala Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

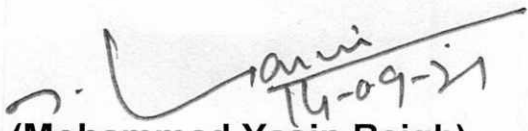
No: 1024 of 2021/RS Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Humerah Firdoos
D/O Firdoos Ahmad Bisati
R/O Kupwara, Bumhama, Momin Abad, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-494/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41164-71/RS/4 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humerah Firdoos, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

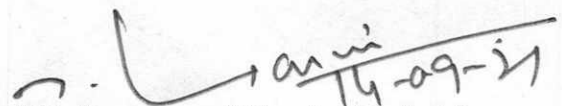
No: 1025 of 2021/28 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Heena Rafiq
D/O Mohammad Rafiq Baqal
R/O Chattabal, Srinagar, Patlipora, Bakshi Lane, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-495/2021 in the roll of Advocate maintained by this Registry.

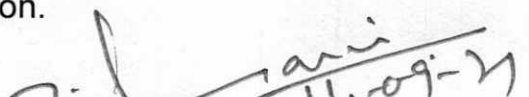
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41172-79/24 LP Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Rafiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

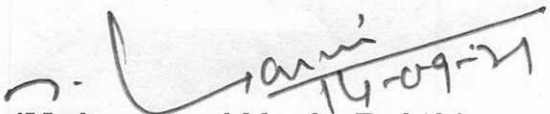
No: 1026 g 2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Huma Hamid
D/O Mir Abdul Hamid
R/O Magarmal Bagh, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-496/2021 in the roll of Advocate maintained by this Registry.

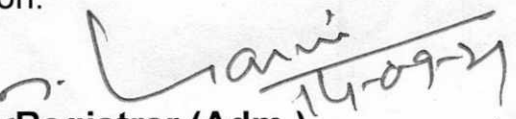
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41180-87/24/CP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Huma Hamid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1027 9/2021/124 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

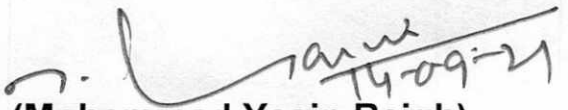
Mr. Hamid Faiz

S/O Faiz Ahmad Bhat

R/O House No. 02, Main Bus Stop, Gulab Bagh, Hazratbal Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-497/2021 in the roll of Advocate maintained by this Registry.

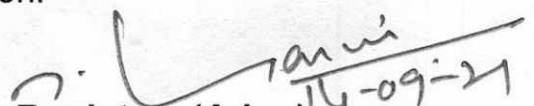
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41100-95/21/4P Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hamid Faiz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

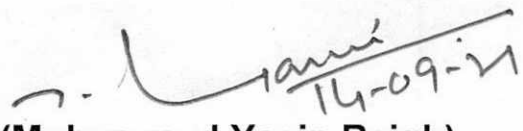
No: 1020 of 2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Hidayatullah Tantay
S/O Mohammad Ramzan Tantray
R/O Batpora, Turkapora, Zachaldara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-498/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41196-203/24/CP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hidayatullah Tantay, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1029 of 2021/Reg/4 Dated: 14-09-2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

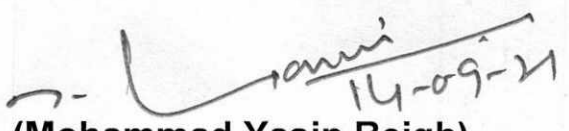
Ms. Ishrat Mushtaq

D/O Mushtaq Ahmad Bhat

R/O Handwara, Khosa Mohalla Jamia Jadeed, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-499/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41204-11/Reg/4 Dated: 14-09-2021,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10309/2021/20 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

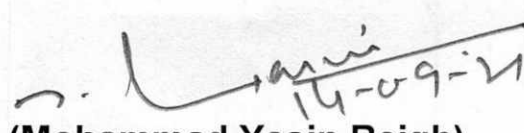
Ms. Insha Younus

D/O Mohd Younus Tak

**R/O Batpora Shopian, Aram Mohalla Near Boys Higher Secondary School
Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-500/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41212-19/24/LP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Younus, Advocate**
.....for information and necessary action.


(Registrar (Adm.))

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

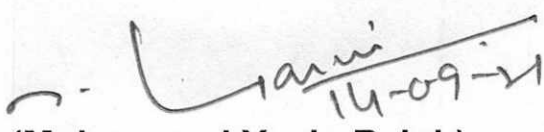
No: 1031 g 2021/22 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Ishfaq Majeed Dar
S/O Abdul Majeed Dar
R/O Narkara Budgam, Bada-Mohalla, Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-501/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41220-27/21/UP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Majeed Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

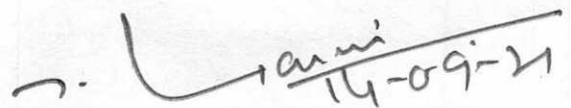
No: 1032 of 2021/RB Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Ishtiyag Ahmad Mir
S/O Gh Muhammad Mir
R/O Laway Pora Bandipora Gulshan Mohalla, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-502/2021 in the roll of Advocate maintained by this Registry.

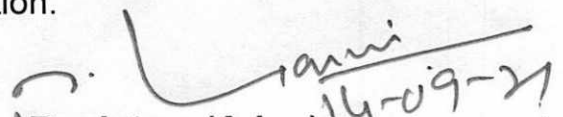
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41220-35/RB/CA Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishtiyag Ahmad Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10339/2021/12 Dated: 14/09/2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

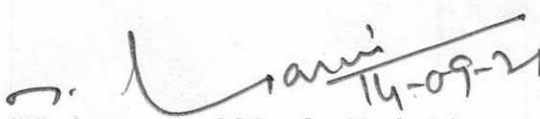
Ms. Irtiza Javaid

D/O Sheikh Jan Mohammad Javaid

R/O Umer Colony A, Gousia Mohalla, Lal Bazar, Sadrabal Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-503/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41236-43/21 Dated: 14/09/2021,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irtiza Javaid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1034 of 2021/R Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Idrees Mushtaq
S/O Mushtaq Ahmad Bhat
R/O Qazigund, Gousia Market, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-504/2021 in the roll of Advocate maintained by this Registry.

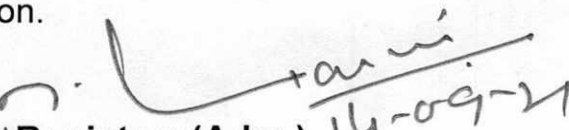
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41244 51/R/14 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Idrees Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

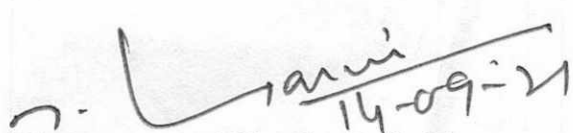
No: 1035 J 2021/14 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Irem Yousuf Khan
D/O Mohamad Yousuf Khan
R/O Batapora, Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-505/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41252-59/13/14 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irem Yousuf Khan, Advocate**
.....for information and necessary action.


(Registrar (Adm.))

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

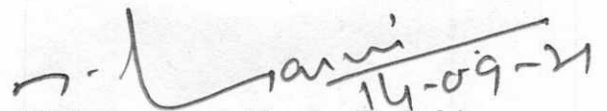
No: 10369/2021/Rg Dated: 14/9/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Iqra Manzoor
D/O Manzoor Ahmad Ganie
R/O Hakura Badsgam, Manzgam, Dooru, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-506/2021 in the roll of Advocate maintained by this Registry.

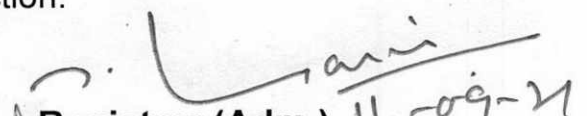
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41260-67/24/CP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Manzoor, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

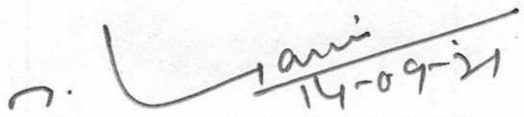
No: 10379/2021/24 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Iyenain Tasaduq
D/O Tasaduq Hussain
R/O Buchwara, Dalgate, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-507/2021 in the roll of Advocate maintained by this Registry.

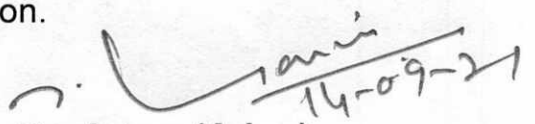
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41260-75/24/CP Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iyenain Tasaduq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

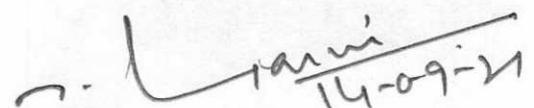
No: 1038 of 2021/124 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Insha Mashooq
D/O Mashooq Ahmad Wani
R/O Syed Fazalabad 90ft Road, Umer Colony Pandach Near Alkhudaam,
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-508/2021 in the roll of Advocate maintained by this Registry.

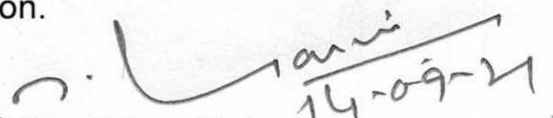
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41276-03/124/14 Dated: 14/09/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Mashooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

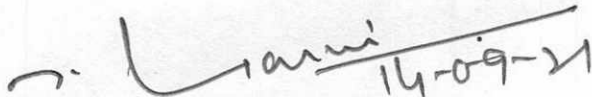
No: 1039 of 2021/2021 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Mr. Irshad Ahmad Shah
S/O Muhammad Akbar Shah
R/O Agri-Kalan, Shah Mohalla, Pattan, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-509/2021 in the roll of Advocate maintained by this Registry.

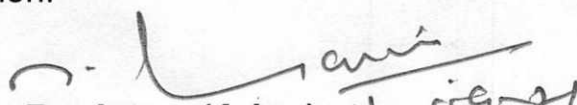
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41204 of 2021/2021 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

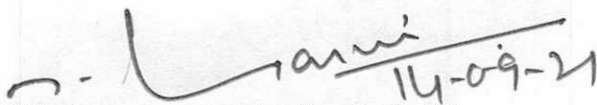
No: 10400/2021/Rg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Ifra Abdullah
D/O Mohd Abdullah Giri
R/O Krawah, Banihal, Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-510/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41292-99/Rg/CP Dated: 14/09/2021 ^{mls}

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Abdullah, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
^{mls}

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1041/92021/R Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

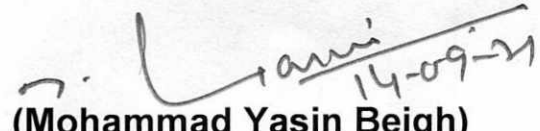
Ms. Iqra Aziz

D/O Ab. Aziz Mir

R/O Sanoor Kali Poroa, Near Model Village Gate Magam, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-511/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41300-07/R/KP Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Aziz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

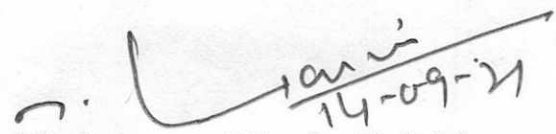
No: 10429/2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Ifra Khan
D/O Abdul Hamid Khan
R/O Jamalatta, Nawakadal, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-512/2021 in the roll of Advocate maintained by this Registry.

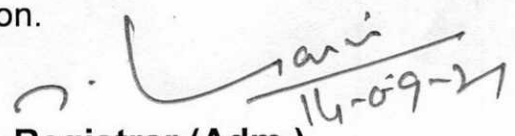
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41300-15/24/20 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10439/2021/Pg Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Jahan Ara Ashraf
D/O Mohammad Ashraf Ganai
R/O Chandhara Jangwani, Pampore, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-513/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41316-23/Pg/48 Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jahan Ara Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

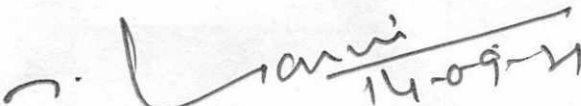
No: 1044 J/2021/12 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Jaskaran Singh
S/O Gurdeep Singh
R/O Chak Jaffar, Marh, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-514/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41324-3/JR/KD Dated: 14/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaskaran Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

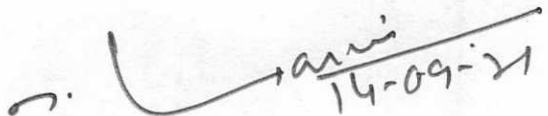
No: 10457/2021 Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Junaid Ali
S/O Ali Mohd Dar
R/O Bugam Batapora, Chadoora, Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-515/2021 in the roll of Advocate maintained by this Registry.

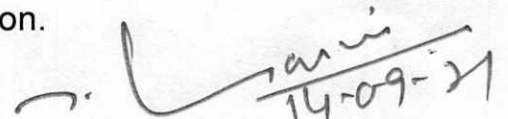
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41332-39/Reg/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1046 of 2021/Reg Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Jaspinder Kour

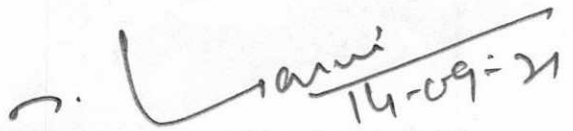
D/O Narinder Pal Singh

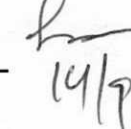
R/O Vill-Kaloen, Suchetgarh, Jammu

A/P 186, Deshmesh Nagar, Digiana, Near Tubewell & Choudhary Cement Store, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-516/2021 in the roll of Advocate maintained by this Registry.

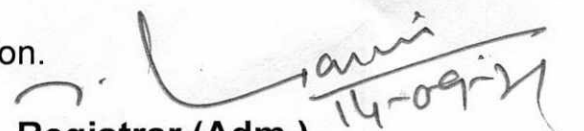
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41340-42/Reg/UR Dated: 14-09-2021 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jaspinder Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

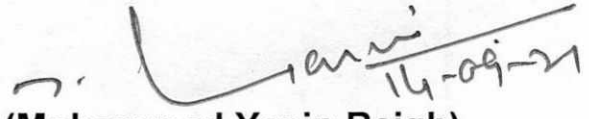
No: 1047 of 2021/24/18 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Kamran Farooq
S/O Farooq Ahmad Khan
R/O Nambla Uri Baramulla
A/P Gazaliabad Lane No.3 H.M.T.Zainakote, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-517/2021 in the roll of Advocate maintained by this Registry.

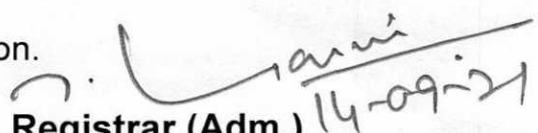
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41348-55/24/18 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1048 of 2021/R9/1P Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Khushboo Rashid

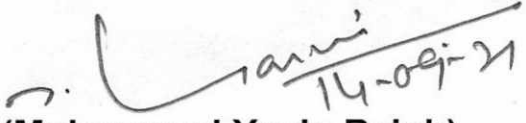
D/O Ab Rashid Bhat

R/O Khiram Durpora, Srigufwara, Anantnag

**A/P Block G, Flat No.8, Police Housing Colony, District Police Lines,
Khanabal Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-518/2021 in the roll of Advocate maintained by this Registry.

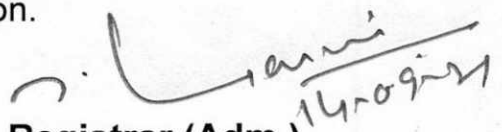
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41356-63/R4/1P Dated: 14-09-2021,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1049 of 2021/24/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Kavin Sudan
S/O Subash Chander
R/O Village Barwal, Manjali Band, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-519/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41364-71/24/4 Dated: 14-09-21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kavin Sudan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1050 of 2021/29/18 Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**

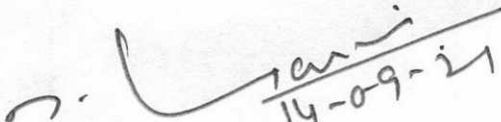
Mr. Mushtaq Ahmad Sheikh

S/O Ab Ahad Sheikh

**R/O Tral Bala Near HDFC Bank Branch, Exchange Road Tral Bala,
Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-520/2021 in the roll of Advocate maintained by this Registry.

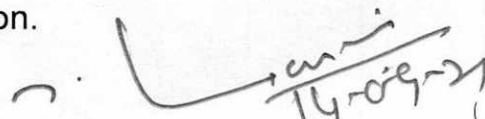
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41372-79/29/18 Dated: 14-09-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

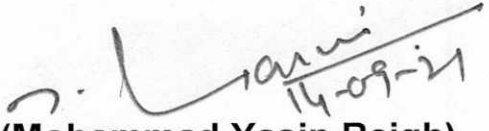
No: 10510/2021/24/14 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Musharraaf Khurshid Mir
S/O Khurshid Ahmed Mir
R/O House No.5, Mir Manzil, Ward No.9, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-521/2021 in the roll of Advocate maintained by this Registry.

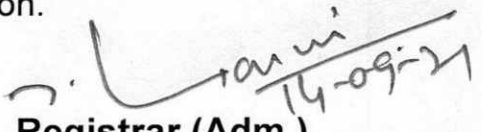
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41380-07/24/14 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musharraaf Khurshid Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1052 of 2021/RG/VP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**


Ms. Muntaha Javaid

D/O Javaid Ahmad Doora

**R/O Guta Pora, Amda Kadal, Lal Bazar, Near Peer Bad Shah Masjid,
Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-522/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41388-95/RG/VP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muntaha Javaid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

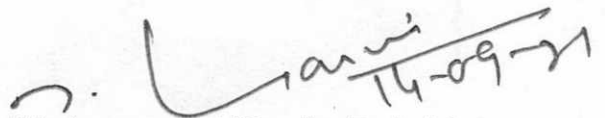
No: 1053 of 2021/RG/18 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Mehvish Noor
D/O Noor U Din Sholla
R/O House No.160, Sir Syed Colony, Eidgah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-523/2021 in the roll of Advocate maintained by this Registry.

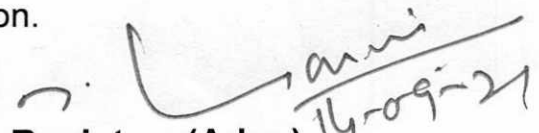
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41396-403/RG/18 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish Noor, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

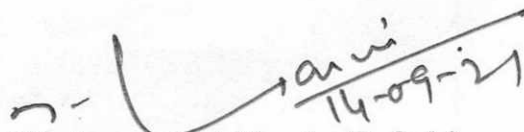
No: 1054 of 2021/RG/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Mohd Murtaza
S/O Miyan Khan
R/O Rajpur, Bhatta (Kamila), Nowshera, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-524/2021 in the roll of Advocate maintained by this Registry.

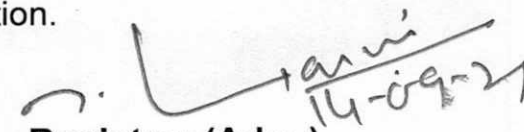
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41404-11/RG/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Murtaza, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

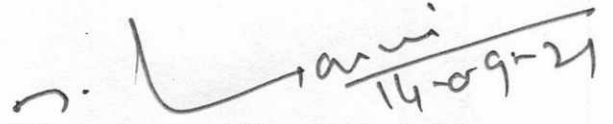
No: 1055 of 2021/RG/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Muhammad Shakeel Bhat
S/O Gh Nabi Bhat
R/O Asham Sonawari, Sumbal, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-525/2021 in the roll of Advocate maintained by this Registry.

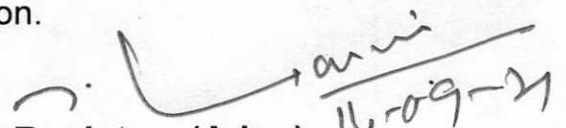
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

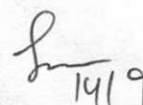

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41412-19/RG/UP Dated: 14-09-2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muhammad Shakeel Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21


14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1056 of 2021/24/4 Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated **13.09.2021**


Mr. Maroof Ahmad Lone

S/O Abdul Hamid Lone

R/O Ajas Baghaath Mohallah, Near Noor Massjid Baghaath, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-526/2021 in the roll of Advocate maintained by this Registry.

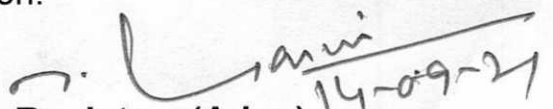
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41420-27/24/4 Dated: 14-09-2021. 14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maroof Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1057 of 2021/29/18 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Mukesh Kumar

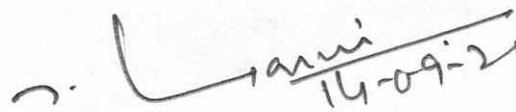
S/O Madan Lal

R/O KuluHand, Ward-2(Vishal Pura), Bharath Bagal, Doda

A/P Near Tiny Tots Hr.Sec.School Paloura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-527/2021 in the roll of Advocate maintained by this Registry.

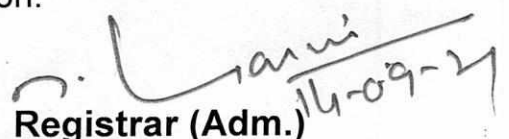
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41428-35/29/18 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

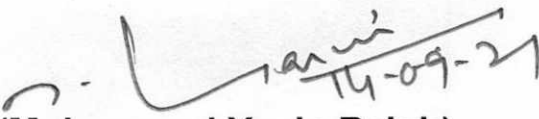
No: 1058 of 2021/Reg/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Mohammad Ismaiel Pir
S/O Ab Rashid Pir
R/O Anderhama Pir Mohalla, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-528/2021 in the roll of Advocate maintained by this Registry.

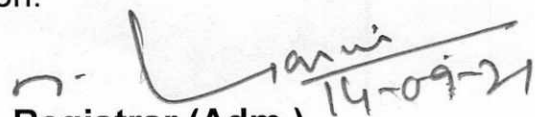

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41438-45/Reg/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Ismaiel Pir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

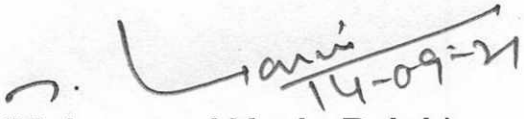
No: 1059 of 2021/24/18 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Masood Ahmad Bhat
S/O Sona Ullah Bhat
R/O Bategam, Radio Coloney, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-529/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41446-53/24/18 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masood Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

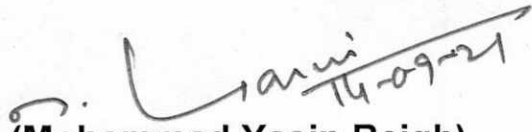
No: 1060 of 2021/R2/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Monisa Manzoor Mir
D/O Manzoor Ahmad Mir
R/O Khwaja Pora Newshehra, Eidgah, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-530/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41454-61/R2/4 Dated: 14-09-2021 14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monisa Manzoor Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

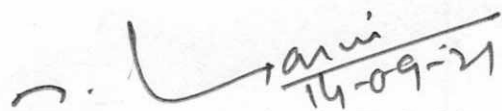
No: 1061 of 2021/R4/U Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Mr. Masood Ul Rashid
S/O Ab Rashid Sheikh
R/O Wathora, Chadoora, Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-531/2021 in the roll of Advocate maintained by this Registry.

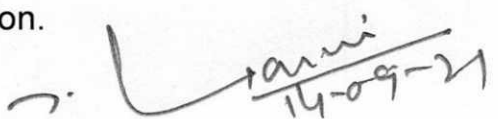
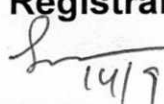
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41462-69/R4/U Dated: 14-09-2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Masood Ul Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

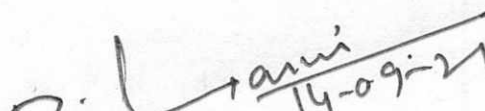
No: 1062 of 2021/RG/UP Dated: 14-09-2021

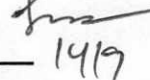
It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Maroof Mohammad
S/O Ali Mohammad
R/O Towheed Abad, Bemina, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-532/2021 in the roll of Advocate maintained by this Registry.

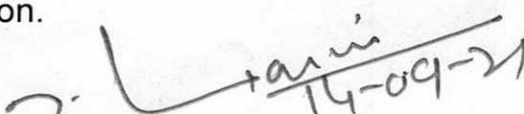
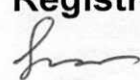
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41470-77/RG/UP Dated: 14-09-2021  14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maroof Mohammad, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

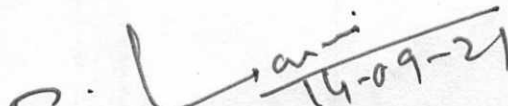
No: 1063 of 2021/Reg/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mushtaq Ahmad Hurrah
S/O Gh Ahmad Hurrah
R/O Goushbugh, New Colony, Pattan Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-533/2021 in the roll of Advocate maintained by this Registry.

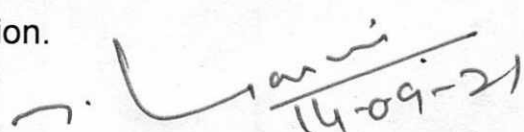
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41478-BS/Reg/4 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Hurrah, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1064 of 2021/RG/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

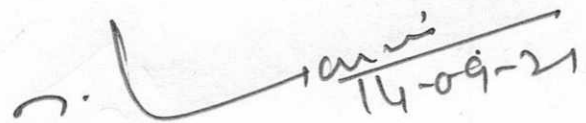
Ms. Maleeha Zainab

D/O Fayaz Ahmad Bala

**R/O Bala House, Mehjoor Colony, Zakura, Gulab Bagh, Hazratbal
Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-534/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41406-93/RG/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maleeha Zainab, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

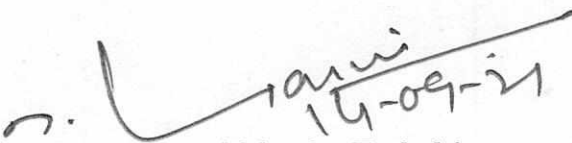
No: 1065 of 2021/R9/48 Dated: 14-09-2021

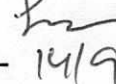
It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Mohamad Yasin Rather
S/O Wahid Ahmad Rather
R/O Banamsar Sonwar Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-535/2021 in the roll of Advocate maintained by this Registry.

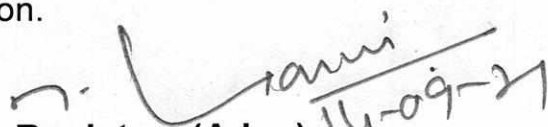
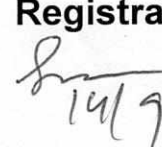
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41494-501/R9/48 Dated: 14-09-2021  14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohamad Yasin Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
 14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1066 of 2021/124/14 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

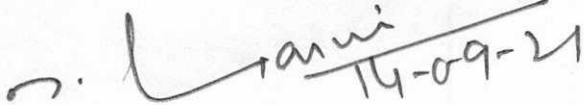
Mr. Mohd Azhar Nabi

S/O Gulam Nabi Dar

R/O Malik Sahib, Safa Kadal, Eidgah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-536/2021 in the roll of Advocate maintained by this Registry.

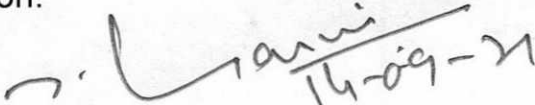
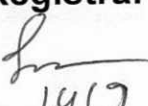
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41502-09/124/14 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Azhar Nabi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

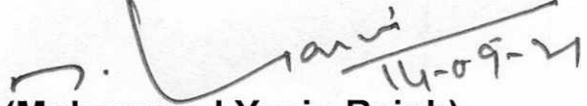
No: 1067 of 2021/R2/UP Dated: 14-09-2021

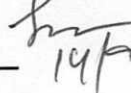
It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mohd Hazoor Abdhulla
S/O Haji Mohd Abduhlla
R/O Phagla P/O Lassana, Surankote, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-537/2021 in the roll of Advocate maintained by this Registry.

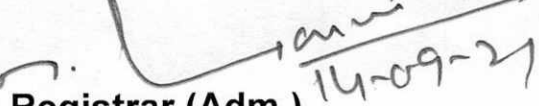
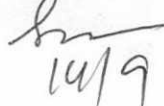
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41510-17/R2/UP Dated: 14-09-2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Hazoor Abdhulla, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1068 of 2021/RG/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Mahapara Ali
D/O Ali Mohd Fafoo
R/O Parimpora Fruit Mandi, Mustafabad, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-538/2021 in the roll of Advocate maintained by this Registry.

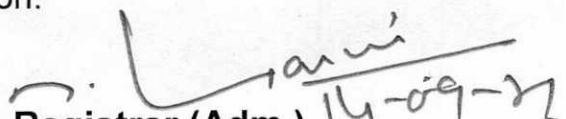
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41518-25/RG/4 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahapara Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1069 of 2021/RG/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Mohd Asmile
S/O Ibrahim Khan
R/O Machhedi, Lohai Malhar, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-539/2021 in the roll of Advocate maintained by this Registry.

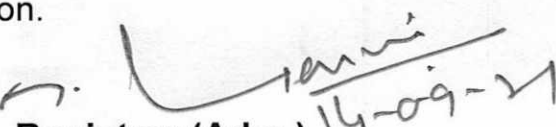
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41526-33/RG/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Asmile, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

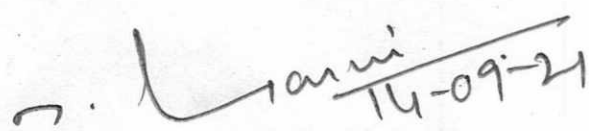
No: 1070 of 2021/RG/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Mohamad Aqib Zargar
S/O Mohamad Yousuf Zargar
R/O Tarigam, Herpora, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-540/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41534-41/RG/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohamad Aqib Zargar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1071 of 2021/RG/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Nazia Tariq
D/O Tariq Ahmad Mir
R/O House NO-27, Medina Enclave, Old Airport Road, Rawalpura,
Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-541/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41542-49/RG/4 Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Tariq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1072 of 2021/R9/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Naila Noor

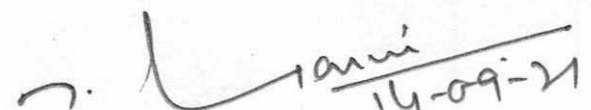
D/O Noor Mohamad Bhat

R/O Wahipora Tangmarg, Baramullah

A/P Umarabad HMT, Zainakot, Shah-E-Jeelan Lane, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-542/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41550-57/R9/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naila Noor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1073 of 2021/Reg/UP Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Nusrat Gul
D/O Ghulam Mohammad Ganaie
R/O Lalad Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-543/2021 in the roll of Advocate maintained by this Registry.

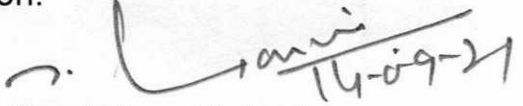
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41558-65/Reg/UP Dated: 14-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Gul, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

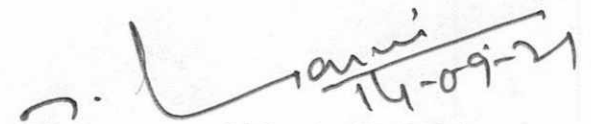
No: 1074 of 2021/24/UP Dated: 14-09-2021

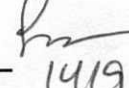
It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Naveet Singh
S/O Vidya Lal
R/O Dhami, Nagrota, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-544/2021 in the roll of Advocate maintained by this Registry.

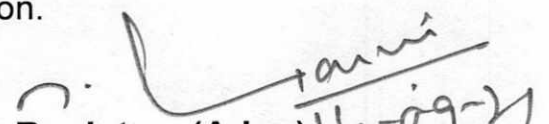
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41566-73/24/UP Dated: 14-09-2021 
1419

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveet Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
1419

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1075072021/RG/UP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Naureena Noor
D/O Noor Mohammad Bhat
R/O Azadpora Anchidoora, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-545/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41500-87/RG/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naureena Noor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1076 of 2021/Rg/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Nadeem Rafiq Reshi
S/O Mohmad Rafiq Reshi
R/O Hardutoru Reshi Pora, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-546/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41588-95-Rg/11 Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Rafiq Reshi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1077 of 2021 Rg/UP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Mr. Mian Najeeb Shams Jalal
S/O Mian Shams Ul Jalal
R/O Ex-Chief Justice Residence H.No.11
Baghat Barzulla, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-547/2021 in the roll of Advocate maintained by this Registry.

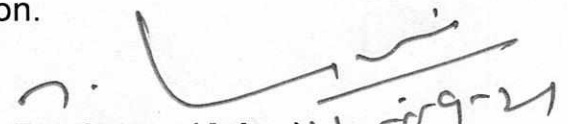
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41596-603/Rg/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mian Najeeb Shams Jalal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10789/2021/RG/UP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Nazia Nazir
D/O Nazir Ahmad Khan
R/O Asham, Sofipora, Sumbal, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-548/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41604-11 RG/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Nazir, Advocate**
.....for information and necessary action.


(Registrar (Adm.))

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1079 of 2019 Rg/P Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Novita Rani

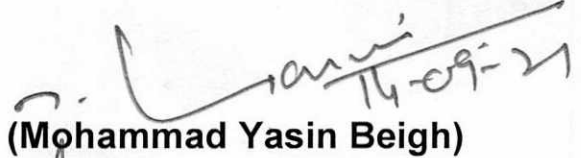
D/O Chatter Singh

R/O Kathua, Basohli, Sabar, Kathua

A/P H.No-69 Subash Nagar, Digiana, Near Grameen Bank, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-549/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 416/2-19/Rg/P Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Novita Rani, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1080 of 2021 Rg/LLP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Neha Manhas

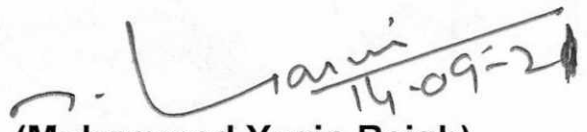
D/O Ashok Kumar

R/O Bhalara, Chiralla, Doda

A/P Sector-D, Sainik Colony Jammu, Extn, Gulab Vihar Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-550/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4162-27 Rg/LLP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Manhas, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 108/7221 Rg/UP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021


Mr. Nipun Sharma

S/O Sudershan Kumar Sharma

R/O W.No.10 Rajbagh, Kathua, Near ABC Montessori School, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-551/2021 in the roll of Advocate maintained by this Registry.

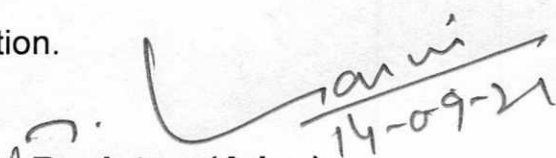
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41620-35 Rg/UP Dated: 14.09.2021 ^{mlg}

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nipun Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1082 of 2021 Rg/UP Dated: 14.9.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

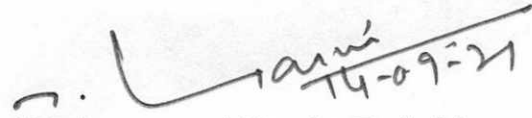
Mr. Nigam Arora

S/O Raju Arora

R/O 24, Partly, Ward No.4, Gopal Nagar, Kundrorian, Katra, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-552/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41636-43 Rg/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nigam Arora, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1083 of 2021 Rg/18 Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

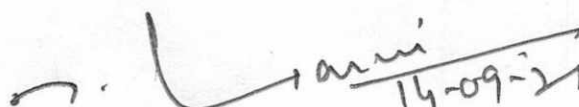
Ms. Neetika Choudhary

D/O Om Parkash

R/O Purana Pind(Shiv Nagar), Ward No.13, R.S.Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-553/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41-644-51 Rg/14 Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neetika Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

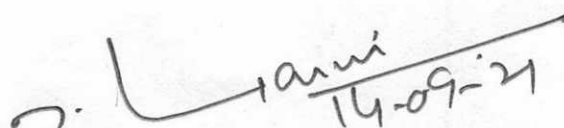
No: 1084 of 2021 Rg/UP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Ovais Ahmad Rather
S/O Gh Mohammad Rather
R/O Bumthan, Ratherpoa, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-554/2021 in the roll of Advocate maintained by this Registry.

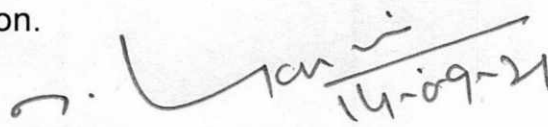
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41652-59 Rg/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ovais Ahmad Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1085072021Rg/1P Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Owais Ahmad Malik
S/O Habibullah Malik
R/O Malik Mohallah, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-555/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41660-67Rg/1P Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ahmad Malik, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

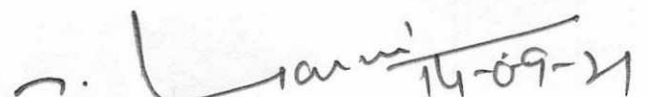
No: 10067201 Rg/CP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Pardeep Singh Katoch
S/O Hari Dass Katoch
R/O Silly Dhanmasta, Pogal Paristan Ukhral, Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-556/2021 in the roll of Advocate maintained by this Registry.


The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41660-75 Rg/CP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Singh Katoch, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10876/2021 Rg/LP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**


Mr. Phuntsog Stobgyal

S/O Konchok Thinless

R/O House No.157, Housing Colony, Tehsil Khalbati, District Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-557/2021 in the roll of Advocate maintained by this Registry.

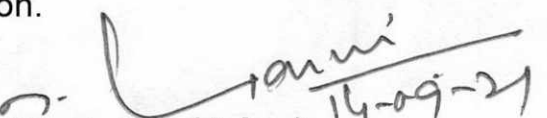
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41676-83/Rg/LP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Phuntsog Stobgyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

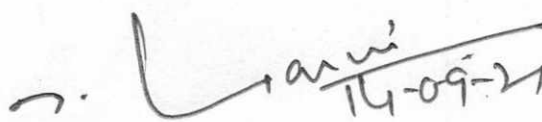
No: 1000072021 Rg/UP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Pooja Devi
D/O Surjeet Singh
R/O Vill. Puneja, Bhaderwah, Doda
A/P Janipur, Basant Nagar, Extension 4, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-558/2021 in the roll of Advocate maintained by this Registry.

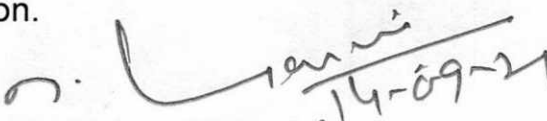
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41604-91 Rg/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Devi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1089 of 2021 Rg/UP Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021


Ms. Preeti Gupta

D/O Sham Lal Gupta

R/O H.No.1729, Sector 4, Shivaji Chowk, Nanak Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-559/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41692-99 Rg/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Preeti Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

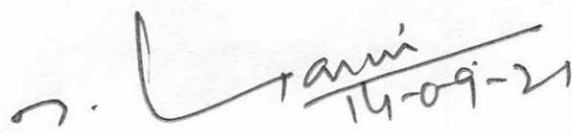
No: 1090 072021 Rg/4 Dated: 14.9.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Qurat Ul Bashir
D/O Bashir Ahmad Magray
R/O Khaitangan, Chinar Mohalla, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-560/2021 in the roll of Advocate maintained by this Registry.

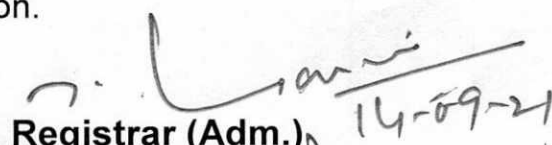
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41700-702 Rg/4 Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurat Ul Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

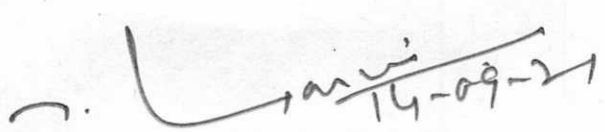
No: 1091/2021 RG Dated: 14.9.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Rather Gowhar Gulzar
S/O Gulzar Ahmad Rather
R/O Hiller Arhama, Kokernag, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-561/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41708-15/RG/4P Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rather Gowhar Gulzar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

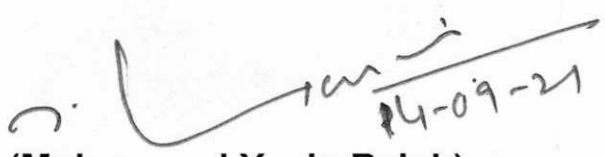
No: 109272021Rg Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Ranjeet Singh
S/O Lal Singh
R/O Lank, Hunder, Arnal, Reasi
A/P Katal, Gran Morh, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-562/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41716-23 Rg/HP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjeet Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1093072021K Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021


Mr. Rishav Sharma

S/O Kishori Lal Sharma

R/O Ward No.13, House No.193, Roop Nagar, Reasi Near IRP Hqrs.Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-563/2021 in the roll of Advocate maintained by this Registry.

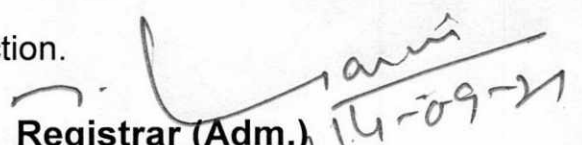
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41724-31 Rg/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishav Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 109472021 Rg Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Rohit Kumar
S/O Kuldeep Singh
R/O Bijarni, Tehsil Bhagwah, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-564/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41732-39/Rg/UP Dated: 14.09.2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

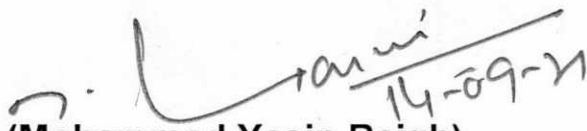
No: 1095072021Rg Dated: 14.9.2021


It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Rumeesa Hamid
D/O Abdul Hamid Wani
R/O Ketchmati pora, Kawarhama, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-565/2021 in the roll of Advocate maintained by this Registry.

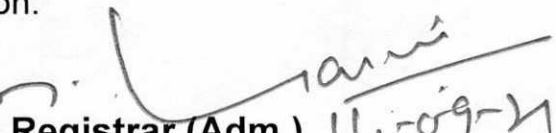

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41740-47 Rg/UP Dated: 14.09.2021 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rumeesa Hamid, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 109672021/Rg Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021


Ms. Rutba Mir

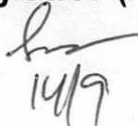
D/O Gh. Mohammad Mir

R/O Brein, Guri Mohalla, Tehsil Khanyar, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-566/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

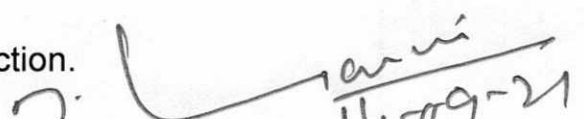
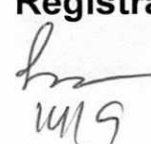

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41748-55 Rg/CP Dated: 14.9.2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rutba Mir, Advocate**

.....for information and necessary action.


Registrar (Adm.) 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 10977201 Rg Dated: 14.09.2021

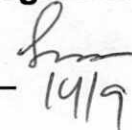
It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Rifat Bashir
D/O Bashir Ahmad Bhat
R/O Saloosa, Kreeri, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-567/2021 in the roll of Advocate maintained by this Registry.

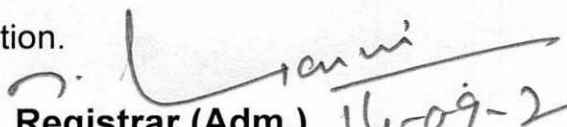
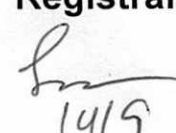
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41756-53 Rg/CP Dated: 14.09.2021 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rifat Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1098 of 2021 Rg Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Rifat Ramzan
D/O Mohamad Ramzan Bhat
R/O Sher Colony, Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-568/2021 in the roll of Advocate maintained by this Registry.

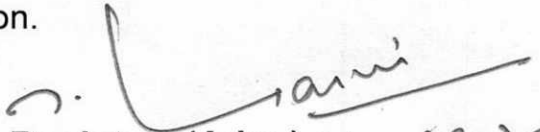
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41764-71 Rg/UP Dated: 14.09.2021 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rifat Ramzan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 109907201 Rg Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021


Mr. Rakshak Gupta

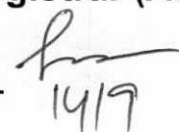
S/O Manoj Gupta

R/O House No 177, Sector 5, Upper Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-569/2021 in the roll of Advocate maintained by this Registry.

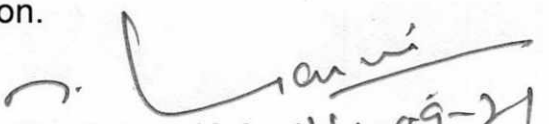
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41762-79 Rg/LP Dated: 14.09.2021 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rakshak Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1100 of 2021 Kg Dated: 14.9.21

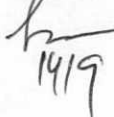
It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Rehana Manzoor
D/O Manzoor Ahmad Lone
R/O Garoora, New Lone Mohalla, Garoora, Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-570/2021 in the roll of Advocate maintained by this Registry.

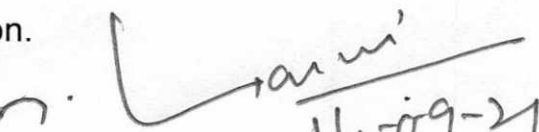
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

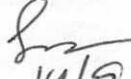

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41780-87 Kg/CP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rehana Manzoor, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21


14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 110172021 RG Dated: 14.9.21

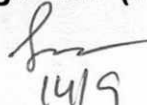
It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Raja Mashood Ganie
S/O Aashak Salam Ganie
R/O Mohmmadpora, Gadipora, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-571/2021 in the roll of Advocate maintained by this Registry.

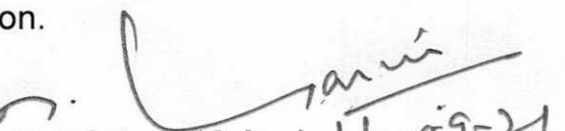
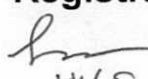
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41780-75/RG/CP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Mashood Ganie, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

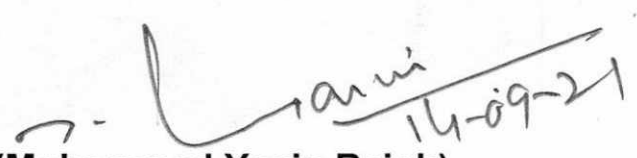
No: 110272021 Rg Dated: 14.9.21

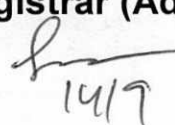
It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Romey Nazir
D/O Nazir Ahmad Ganaie
R/O Alamgunj, Herman, Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-572/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41796-803 Rg/CP Dated: 14.9.21 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Shopian Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Romey Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1103 of 2021 Rg Dated: 14.9.21

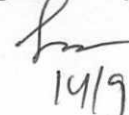
It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Shittu Kumari
D/O Amar Dass
R/O Bahadur Khan, Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-573/2021 in the roll of Advocate maintained by this Registry.

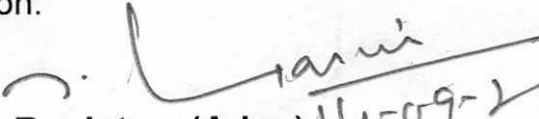
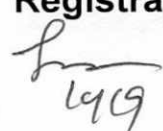
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41009-11 Rg/10 Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shittu Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 11049/2021 Rg Dated: 14.9.21


It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Stanzin Lakshat
S/O Neema Tashi
R/O Chumathang, Block Nyoma, Leh Ladakh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-574/2021 in the roll of Advocate maintained by this Registry.

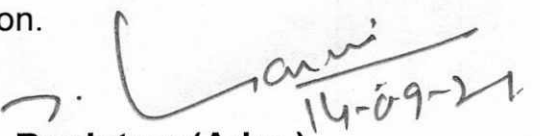
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41012-19 Rg/LP Dated: 14.9.21 
1419

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Stanzin Lakshat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

1419

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 110572021 Rg Dated: 14.9.21

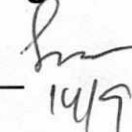
It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Shabnum Farooq
D/O Farooq Ahmad Mir
R/O Namblabal, Pampore, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-575/2021 in the roll of Advocate maintained by this Registry.

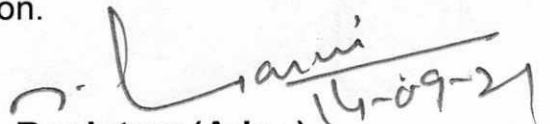
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41820-27/Rg/UP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabnum Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1106 of 2021 Rg Dated: 14-9-21

It is hereby notified that vide High Court Order Dated 13.09.2021


Mr. Syed Wajid Rizvi

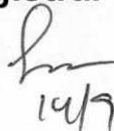
S/O Syed Nasir Rizvi

R/O Goom Ahmad Pora, New Colony/Ahmad Pora, Pattan, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-576/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41828-35 Rg/CP Dated: 14. 9. 21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Wajid Rizvi, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1107 of 2021 Rg Dated: 14.9.21

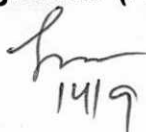
It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Shafayat Ramzan
S/O Mohammad Ramzan
RO Tawheed Abad, Methan, Natipora Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-577/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41836-43 Rg/LP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafayat Ramzan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

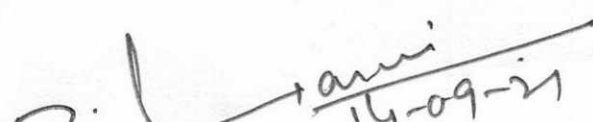
No: 11107-2021 Rg Dated: 14.9.21


It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Syed Fahir Andrabi
D/O Syed Farooq Andrabi
R/O Chadoora, Budgam
A/P Ibn Yousuf, Andrabis Avenue, Alamdar Road, Chadoora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-578/2021 in the roll of Advocate maintained by this Registry.

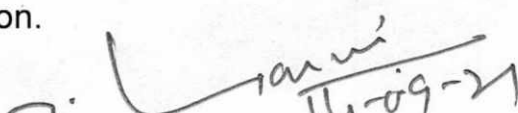
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41861-60 Rg/LP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Fahir Andrabi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

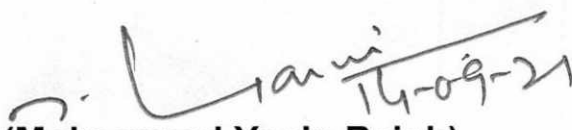
No: 110807/2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Syed Darakshaw Irm
D/O Syed Mushtaq Ahmad Buckharie
R/O Muqam Piran, Boniyar, Baramulla
A/P Bemina, Hamdaniya Colony, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-579/2021 in the roll of Advocate maintained by this Registry.

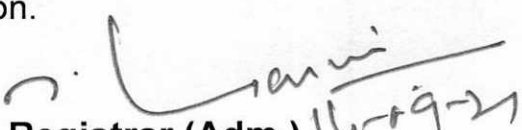
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41845-52 Rg/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Darakshaw Irm, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-9-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

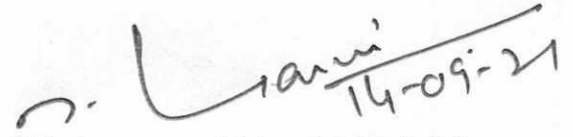
No: 1109 of 2021 Rg Dated: 14.9.21

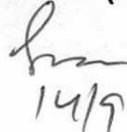
It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Shah Sumeerah Farooq
D/O Farooq Ahmad Shah
R/O Peer Mohalla, Pandach, Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-580/2021 in the roll of Advocate maintained by this Registry.

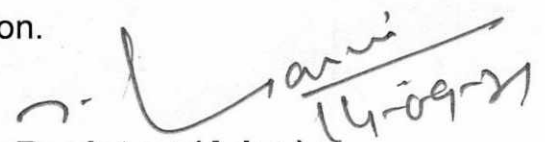
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41853-60 Rg/14 Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shah Sumeerah Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

149

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1111 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

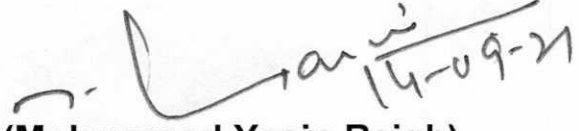
Mr. Shahnawaz Akhtar

S/O Khurshid Ahmad

R/O Irfan Colony Sector- 'C' House No: 7, Natipora, Chanapora Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-581/2021 in the roll of Advocate maintained by this Registry.

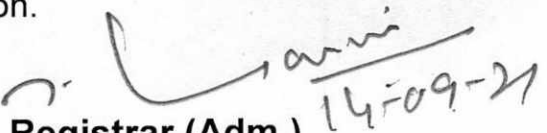
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41869-76 RGLP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnawaz Akhtar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 111207/2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

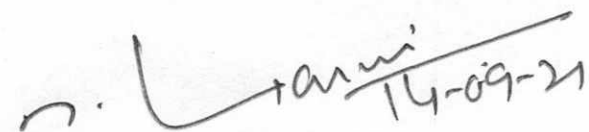
Ms. Sara Nazeer

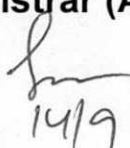
D/O Haji Nazeer Ahmed Wani

R/O Nigeen, Near Green Land School, Hazratbal, Dar Mohalla, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-582/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41877-84 Rg/1P Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sara Nazeer, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1113 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**


Mr. Shahzad Shabir

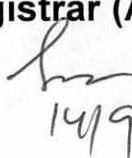
S/O Saleem Raza

R/O Ward No.4, House No.61, Shian Near P.N.B, Haveli, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-583/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41885-92 Rg/UP Dated: 14.9.21 
1419

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahzad Shabir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

1419

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

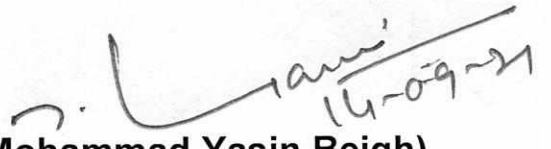
No: 1114 of 2021 Rg Dated: 14.9.21

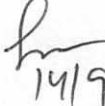
It is hereby notified that vide High Court Order Dated **13.09.2021**

**Mr. Shoaib Latif Khan
S/O Latif Ahmad Khan
R/O Iqbalabad, Krangsoo, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-584/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41073-900 Rg/18 Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shoaib Latif Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 111507/2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sabiha Azim

D/O Mohammad Sultan Shah

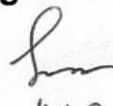
R/O House No.14, Lane No.1, Sayed Colony, Hazratbal, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-585/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

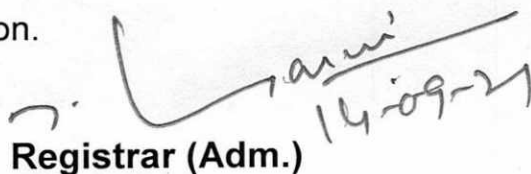

14-09-21

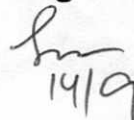
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41902-7 Rg/UP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabiha Azim, Advocate**
.....for information and necessary action.


14-09-21
Registrar (Adm.)


14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1116 of 2021 Rg Dated: 14.9.21

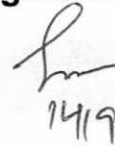
It is hereby notified that vide High Court Order Dated **13.09.2021**

**Mr. Sajad Ahmad Kumar
S/O Manzoor Ahmad Kumar
R/O Ganie Pora, Mattan, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-586/2021 in the roll of Advocate maintained by this Registry.

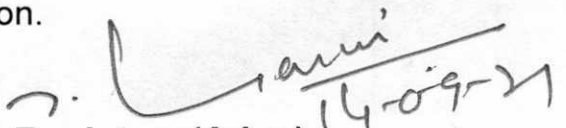

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41908-15 Rg/1P Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

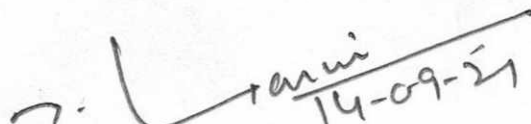
No: 1117072021 Rg Dated: 14.9.21

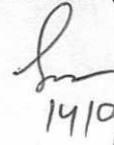
It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Sobia Afzal
D/O Mohd Afzal Pandit
R/O Hum Shali Bugh, Yaripora, Kulgam
A/P Ompura, Housing Colony, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-587/2021 in the roll of Advocate maintained by this Registry.

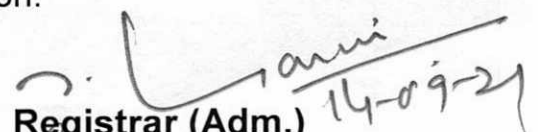
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41916-23 Rg/UP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobia Afzal, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1118 of 2021 Rg Dated: 14.9.21

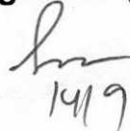
It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Sumiya Jan
D/O Manzoor Ahmad Malik
R/O Bugam, Malik Mohalla, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-588/2021 in the roll of Advocate maintained by this Registry.

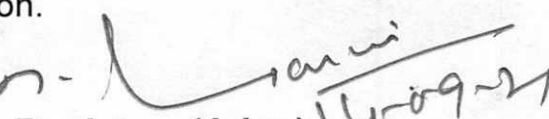
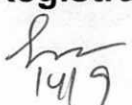
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41924-31 Rg/1P Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumiya Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1119 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

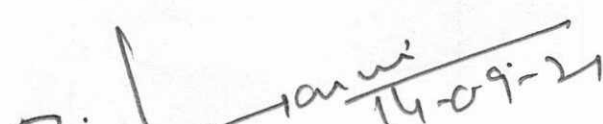
Ms. Saher Naseer

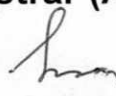
D/O Naseer Ahmed Vaida

**R/O House No.5, Lane No.2, Ibrahim Colony Hyderpora, Chanpora,
Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-589/2021 in the roll of Advocate maintained by this Registry.

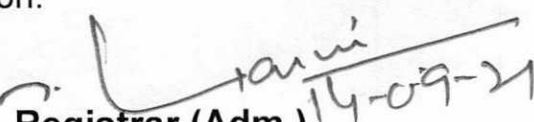
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41932-39 RG/P Dated: 14.9.21 
1419

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saher Naseer, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
1419

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

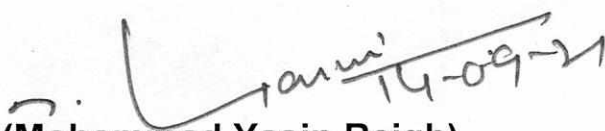
No: 1120 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Seerat Ul Nisa
D/O Mohd Ashraf
R/O Budshah Nagar, Natipora, Chanapora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-590/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41940-47 Rg/LP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerat Ul Nisa, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1121 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

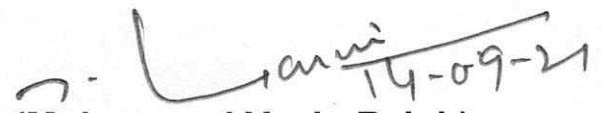
Mr. Sheikh Salman

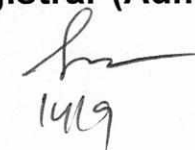
S/O Sheikh Hilal Ahmad

R/O Housing Colony, Sanat Nagar, Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-591/2021 in the roll of Advocate maintained by this Registry.

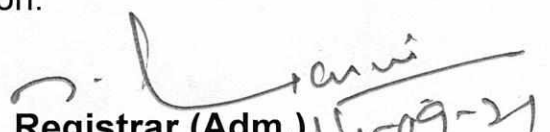
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41948-55 Rg/CP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Salamn, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

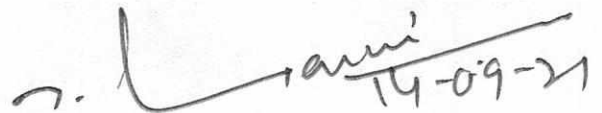
No: 1122 of 2021 RG Dated: 14.9.21

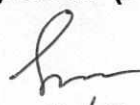
It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Sofi Shahnawaz
S/O Gh. Nabi Sofi
R/O Nowhar, Malpora, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-592/2021 in the roll of Advocate maintained by this Registry.

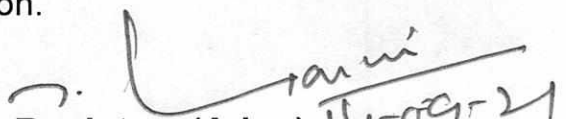

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41956-63 RG/4 Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sofi Shahnawaz, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1123 of 2021 Rg Dated: 14.9.21


It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Rafiq Ahmad Lone
S/O Abdul Jabar Lone
R/O Ajas Bandipora, Lone Mohalla, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-593/2021 in the roll of Advocate maintained by this Registry.

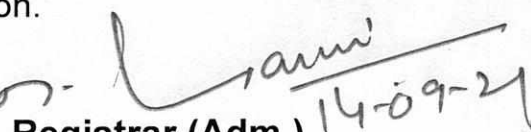
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

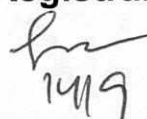

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41964-71 Rg/1P Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rafiq Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21


14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

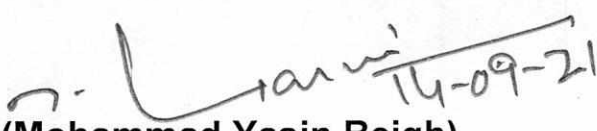
No: 11247/2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Shafat Ahmad
S/O Shakeel Ahmad Choorisaaz
R/O Janglat Mandi, Deva Colony, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-594/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41972-79 Rg/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafat Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

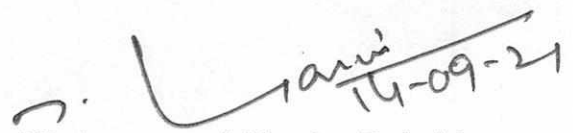
No: 1125 of 2021 Rg Dated: 14.9.21

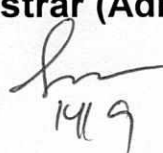
It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Samiena Nabi Lone
D/O Gulam Nabi Lone
R/O Near National Highway, Rampore, Boniyar, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-595/2021 in the roll of Advocate maintained by this Registry.

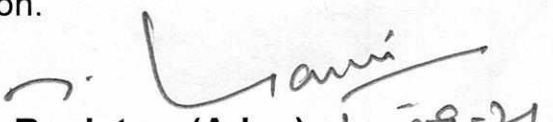
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41980-87 Rg/UP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samiena Nabi Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1126 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Sibqat Ul Qawquabull Sabah
D/O Ab. Rahman Pandith
R/O Jablipora, Bijbehara, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-596/2021 in the roll of Advocate maintained by this Registry.

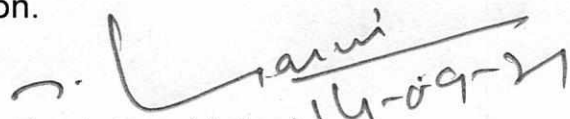
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

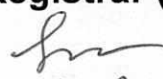

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4500-95 RG/UP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sibqat Ul Qawquabull Sabah, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21


14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1127072021 Rg Dated: 14.9.21

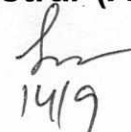
It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Suhail Ahmad Parrey
S/O Ishfaq Ahmad Parrey
R/O Shar-I-Shali, Khrew Pampore Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-597/2021 in the roll of Advocate maintained by this Registry.

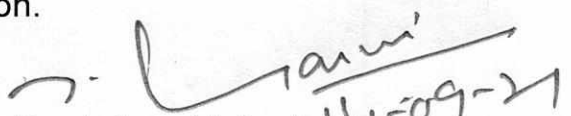
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 41996-42003 Rg/CP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Parrey, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

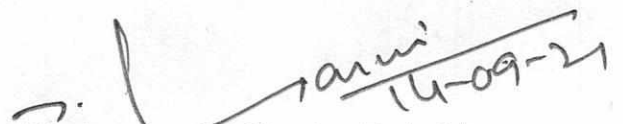
No: 1128 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Mansha Gulzar
D/O Gulzar Mohammad Sheikh
R/O Natipora Pamposh Colony Chanapora Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-598/2021 in the roll of Advocate maintained by this Registry.

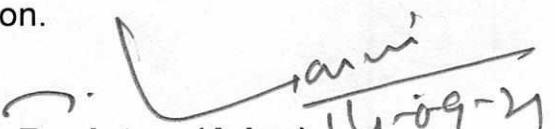
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42004-11 Rg/LL Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansha Gulzar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

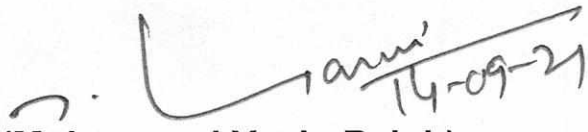
No: 1129 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Sipla Devi
D/O Amer Singh
R/O Hiller Jhatgali(B), Rajgarh, Ramban
A/P Maitra Ramban, Near Distt. Road, Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-599/2021 in the roll of Advocate maintained by this Registry.

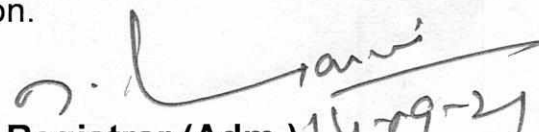
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42012-19 Rg/LP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sipla Devi, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

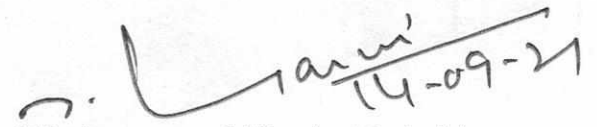
No: 1130072021 Rg Dated: 14.9.21

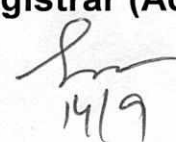
It is hereby notified that vide High Court Order Dated **13.09.2021**

Ms. Sayed Shamila Ghulani
D/O Qasim Hussain Shah
R/O Near Govt. Middle School Dhanidhar, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-600/2021 in the roll of Advocate maintained by this Registry.

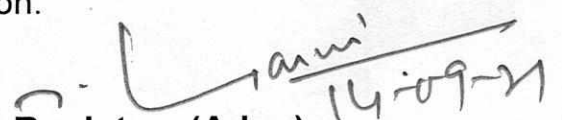
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4202027 Rg/UP Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sayed Shamila Ghulani, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 11317/2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Syed Rohollah
S/O Syed Mohammad
R/O Umba, Sankoo, Fatima Colony, Kargil**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-601/2021 in the roll of Advocate maintained by this Registry.

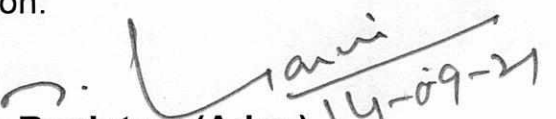
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4228-35 Rg/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Rohollah, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

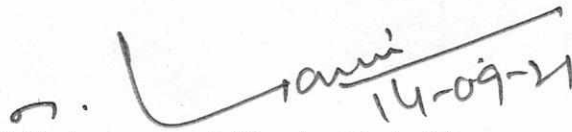
No: 1132 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Sanzy Gupta
S/O Sanjay Gupta
R/O 257, Opposite, Sector-1, Main Road, Roopnagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-602/2021 in the roll of Advocate maintained by this Registry.

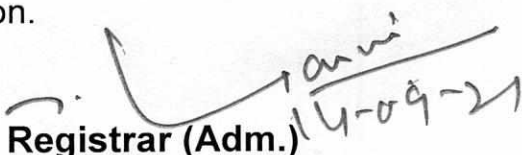
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42036-43 RG/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanzy Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1133 of 2021 Rg Dated: 14.9.21

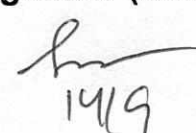
It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Shabnum Gull
D/O Gh. Mohmad Lone
R/O Russu Narbal, Tangpora, Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-603/2021 in the roll of Advocate maintained by this Registry.

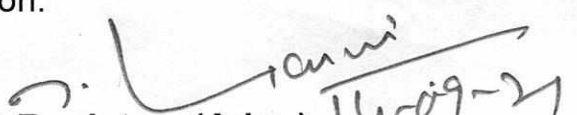
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42044-51 Rg/1P Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabnum Gull, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1134 of 2021 ^{Rg} Dated: 14.9.21

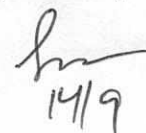
It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Satyam Sharma
S/O Shiv Kumar Sharma
R/O Phangial, Rathian, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-604/2021 in the roll of Advocate maintained by this Registry.

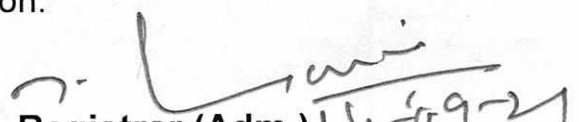
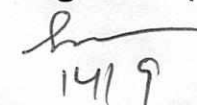
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42052-59 ^{Rg/UP} Dated: 14.9.21 
14/9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satyam Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 11350/2021/RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Syed Basit Ahmad Indrabi
S/O Syed Sharief Ahmad Indrabi
R/O Damjan Qazigund, Mir Mohalla, Damjan, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-605/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42060-67/RG/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Basit Ahmad Indrabi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

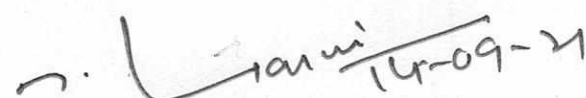
No: 113672021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Showkat Ahmad Sheikh
S/O Farooq Ahmad Sheikh
R/O Raiyar – ICH, Sheikh Mohalla, Khansahib, Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-606/2021 in the roll of Advocate maintained by this Registry.

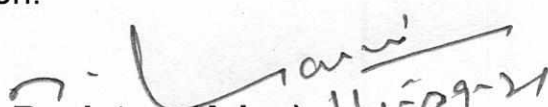
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42068-25 Rg/lb Dated: _____

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1137072021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Swapnil Jasrotia
S/O Shamsheer Singh
R/O Ward No.3, VPO-Janglot, Krishna Colony, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-607/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42076-03 Rg/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Swapnil Jasrotia, Advocate**
.....for information and necessary action.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

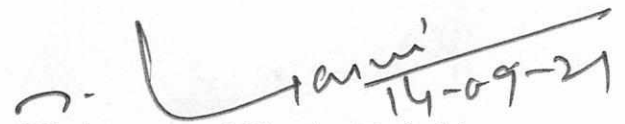
No: 113872021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Shaikh Farooq Ahmad
S/O Habibullah Shaikh
R/O Ajar Bandipora, Green Land Ajar, Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-608/2021 in the roll of Advocate maintained by this Registry.

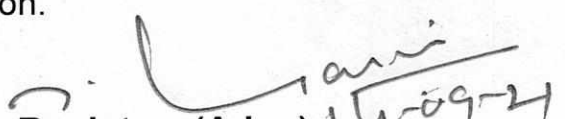
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.) 14/9

No: 42084-91 Rg/CP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shaikh Farooq Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1139 072021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Shubly Nazir
S/O Nazir Ahmad Seeraj
R/O Khanabal, Mehandi Kadal, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-609/2021 in the roll of Advocate maintained by this Registry.

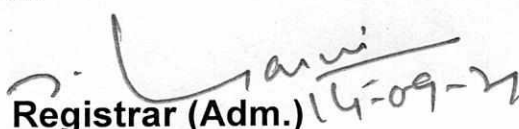
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42092-99 Kg/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubly Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

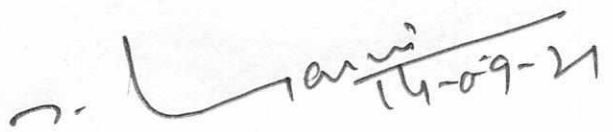
No: 1140 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Suhail Ahmad Ganaie
S/O Mohd Ramzan Ganaie
R/O Nussu Badragund, Ganaie Mohalla, Qazigund, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-610/2021 in the roll of Advocate maintained by this Registry.

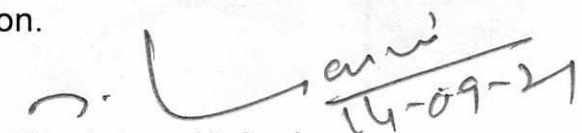
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42100-7 RG/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Ganaie, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

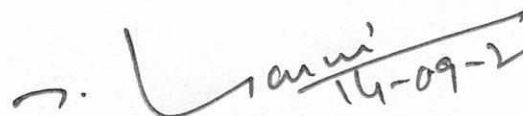
No: 1141 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Sabha Khazir
D/O Khazir Mohammad Magray
R/O Khuramabad Handwara, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-611/2021 in the roll of Advocate maintained by this Registry.

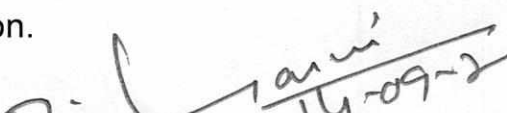
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42108-15 Rg/LP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabha Khazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1142 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Mr. Syed Nazakat Hussain
S/O Syed Mubark Hussain
R/O Basgran-Syedabad, Uri, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-612/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4216-23 Rg/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Nazakat Hussain, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1143 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**


Ms. Sahar Hafiz

D/O Hafizullah Shakroo

R/O Amargrah Sopore, Umar Aabaad Colony, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-613/2021 in the roll of Advocate maintained by this Registry.

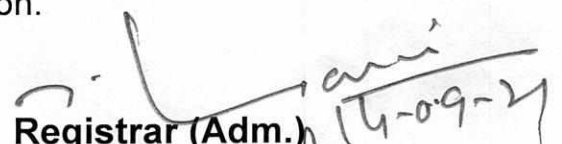
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42124-31 Rg/CP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahar Hafiz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1144072021Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Tariq Ahmad Bhat
S/O Mohd Ashraf Bhat
R/O Kurhama, Ganie Mohalla, Wakura, Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-614/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42132-39 Rg/4 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Ahmad Bhat, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

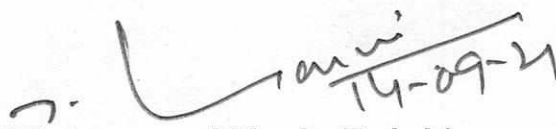
No: 1145 of 2021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Tajamul Mubarak
S/O Mohammad Mubarak Parray
R/O Sonigam, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-615/2021 in the roll of Advocate maintained by this Registry.

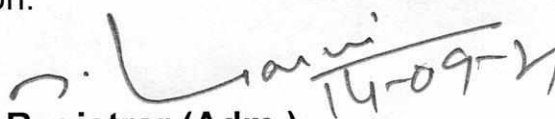
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42190-47 Rg LP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Mubarak, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1146 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Tawkeer Hussain Dar
S/O Mohd Akbar Dar
R/O House No.266 Gulshan Qasmi, Drugmulla, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-616/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42148-55 RG/KP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawkeer Hussain Dar, Advocate**
.....for information and necessary action.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1147 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Tesdia Zainab
D/O Sajad Hussain Bhat
R/O Summerbugh, Lasjan, BK Pora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-617/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42156-63 Rg/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tesdia Zainab, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 11407/2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Tabasum Bashir
D/O Bashir Ahmad Bhat
R/O Galibabad Shalteng, Central Shalteng, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-618/2021 in the roll of Advocate maintained by this Registry.

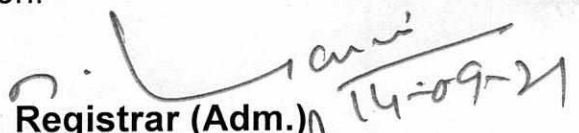
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42164-71 RG/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1149 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Tasawur Sadaf
D/O Gh. Mohammad Rather
R/O Garoora, New Colony Garoora, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-619/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

[Signature]
14-09-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42172-79 RG LP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tasawur Sadaf, Advocate**
.....for information and necessary action.

[Signature]
14-09-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1150 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Ms. Tawheeda Nabi
D/O Gulam Nabi Wani
R/O Chralipora, Padshahibagh, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-620/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42180-07-Rg/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tawheeda Nabi, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

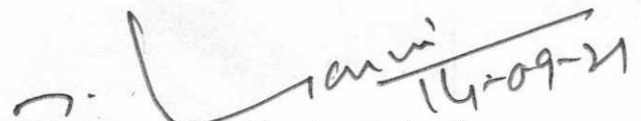
No: 1151 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Tahir Ahmad Lone
S/O Ghulam Ahmad Lone
R/O Mir Mohalla, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-621/2021 in the roll of Advocate maintained by this Registry.

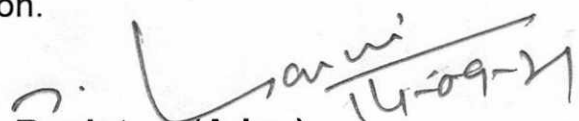
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
14/9

No: 42100-75 Rg Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)
14/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1152 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Uzma Amin
D/O Mohd Amin Wani
R/O Nadirgund Peerbagh, Chanipora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-622/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42196-203 RG/18 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Amin, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

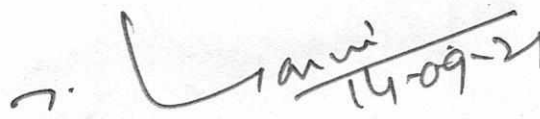
No: 1153 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Umar Ashraf
S/O Mohd Ashraf Wani
R/O Samboora, Pampore, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-623/2021 in the roll of Advocate maintained by this Registry.

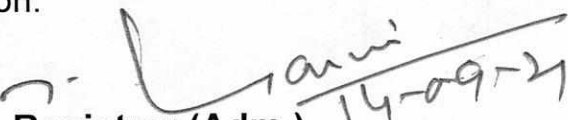
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42204-4 Rg/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1154 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Umar Mushtaq
S/O Mushtaq Ahmad Mir
R/O Magam, Handwara, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-624/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 12212-19 Rg/LP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1155 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

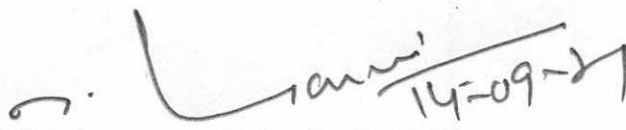
Ms. Uzma Mehraj

D/O Mehraj Ud Din Malik

R/O H.No.130, Zabarwan Colony, Goripora, Sanatnagar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-625/2021 in the roll of Advocate maintained by this Registry.

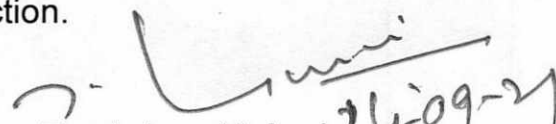
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42220-22 Rg/18 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Mehraj, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

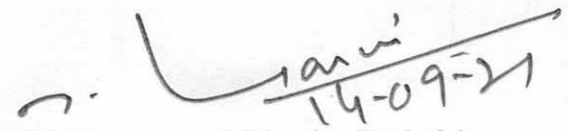
No: 1156 of 2021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Vishal Pathania
S/O Dhrub Singh
R/O W.No-17, Partap Nagar, Fish Farm Road, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-626/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42220-35 Rg/H Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Pathania, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

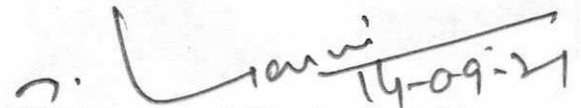
No: 115707/2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Vikas Sharma
S/O Ashok Kumar
R/O Ward N o.4, Near Hanuman Mandir, Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-627/2021 in the roll of Advocate maintained by this Registry.

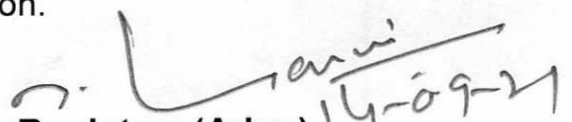
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42236-43 Rg/CP Dated: 14.9.21 ^{14/9}

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 14-09-21
mlg

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1158 of 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Ved Perkash
S/O Ram Rattan Sharma
R/O Kundrorian, Katra, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-628/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42244-51 Rg/UP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ved Perkash, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 1159 of 2021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Vishal Sharma
S/O Sanjeev Kumar Sharma
R/O H.No.339, Suchani, Vijaypur, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-629/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42252-59/RG/CP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

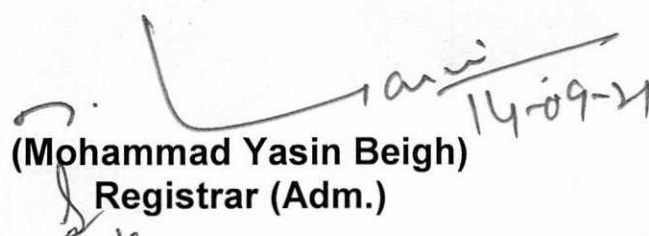
No: 1160 of 2021/Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Waqas Ali
S/O Mohd Ayoub
R/O Jamola, Manjakote, Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-630/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42260-67/Rg/CP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqas Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

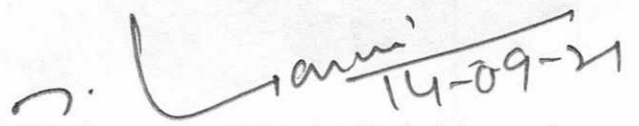
No: 1161 of 2021/Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Waqar Ameen Magray
S/O Mohd Ameen Magray
R/O Qasba Devsar, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-631/2021 in the roll of Advocate maintained by this Registry.

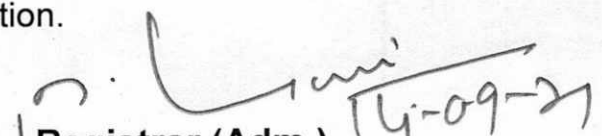
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42260-75/Rg/LP Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqar Ameen Magray, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

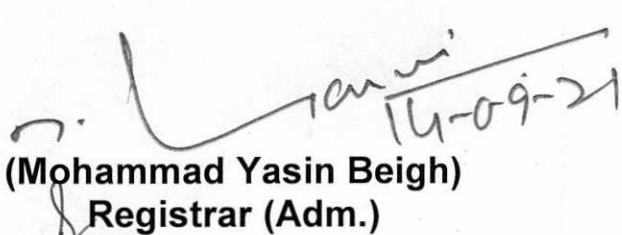
No: 1162 of 2021/Reg. Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Yahya Ibrahim
S/O Mohd Ibrahim Magray
R/O Trahpoo Achabal Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-632/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42276-03/Reg/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yahya Ibrahim, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

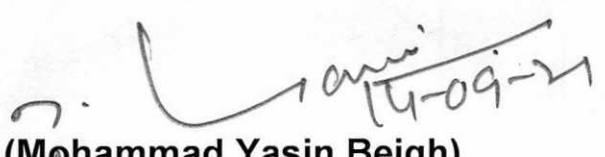
No: 1163 of 2021/Reg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

Mr. Yasir Veqar Rather
S/O Veqar Ahmad Rather
R/O Gund Macher, Lal Pora, Bismillah Colony, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-633/2021 in the roll of Advocate maintained by this Registry.

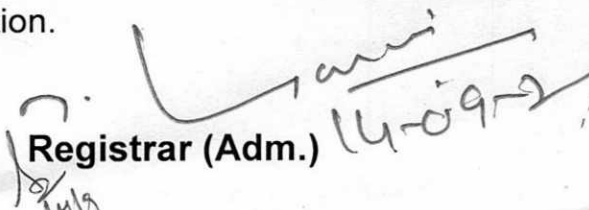
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42204-91/Reg/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Veqar Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1164 of 2021/Reg. Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

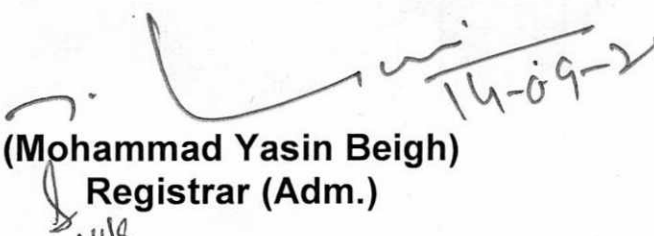
Mr. Zakir Ali Malik

S/O Ali Mohammad Malik

R/O M.Chogal Handwara, Malik Mohalla, Handwara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-634/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42292-99/Reg/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zakir Ali Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

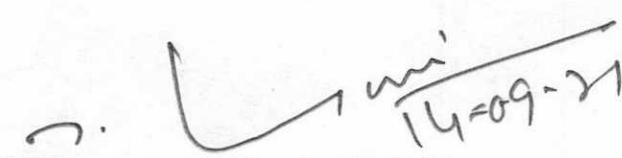
No: 1165 of 2021/Reg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated **13.09.2021**

**Ms. Zarka Ashraf Pukhta
D/O Mohd Ashraf Pukhta
R/O Gulshan Bagh Sopore, Near Fruit Mandi, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-635/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42300-07/Reg/14 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarka Ashraf Pukhta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

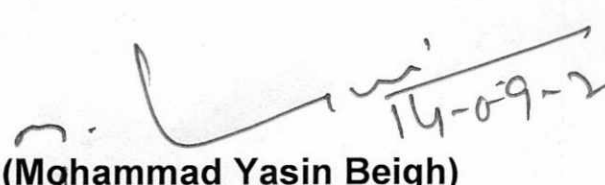
No: 1166 of 2021/Reg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

**Mr. Zahoor Ah Khan
S/O Mohd Ayoub Khan
R/O Trahpoo, Achabal, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-636/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 42300-15/Reg/18 Dated: 14.9.21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor Ah Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)